

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri K.N. Sinha, Member**

**Review Petition No.82/2003
in
Petition No.15/2003
with IA No.63/2003**

In the matter of

Review of Commission's order dated 3.9.2003 in Petition No.15/2003.

And in the matter of

Grid Corporation of Orissa Ltd.

.... **Petitioner**

Vs

Tamil Nadu Electricity Board & others

.... **Respondents**

The following were present:

1. Shri R.K Mehta, Advocate, GRIDCO
2. Ms. M Sarda, Advocate, GRIDCO
3. Ms. Suman Kukrety, Advocate, GRIDCO
4. Shri S.S. Nayak, AEE (Elect), GRIDCO
5. Shri P.K. Begehi, Dy CE, WBSEB
6. Shri P.C. Saha, WBSEB
7. Shri V.K. Singh, BSEB
8. Shri R.B. Sharma, EREB
9. Shri Vijayanarasimha, KPTCL

**ORDER
(DATE OF HEARING 30.12.2003)**

Heard Shri R.K. Mehta for the petitioner. Admit.

2. In view of the wider implications of the issues raised in the petition, we direct that the state utilities and the Regional Electricity Boards in all the five regions be impleaded by the petitioner as respondents. The petitioner is directed to file the amended caused title of the petition.

3. We further direct the petitioner to serve a copy of petition on respondents (including the newly impleaded respondents) along with a copy of this order, by 5.1.2004. List this petition for hearing on **27.1.2004**. The respondents may file the replies before the date fixed for hearing. IA may be listed along with the main petition.

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 2nd January, 2004